

**GOVERNMENT OF JAMMU AND KASHMIR**  
**DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS**  
Civil Secretariat, Srinagar/Jammu

**Notification**

**Srinagar, the 21<sup>st</sup> December, 2022**

**S.O. 709:-** In exercise of the powers conferred by sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint following Tehsildar and Naib Tehsildar(s) to be the Executive Magistrate(s), who shall exercise all the powers of an Executive Magistrate(s) within their territorial jurisdiction of District Srinagar.

S. No	Name of the Officers Sh/Ms/Miss	Designation
1	Ishtiyag Mohi-ud-din(JKAS)	Tehsildar Waqf Board
2	Akhtar Ahmad Baba	Naib Tehsildar
3	Mohsin Latif Khan	Naib Tehsildar
4	Hina Sidiq Pattoo	Naib Tehsildar
5	Sheikh Javeria	Naib Tehsildar
6	Najid Aga	Naib Tehsildar
7	Owais Majid Tantray	Naib Tehsildar

**By Order of the Government of the Jammu and Kashmir**

Sd/-

(Achal Sethi)

Secretary to Government,

Dated: - 21- 12- 2022

No. Law/Powr/01/2022-10

Copy to the :-

- 1) Commissioner Secretary to Government, Revenue Department.
- 2) Joint Secretary(J&K), Ministry of Home Affairs, Government of India
- 3) Divisional Commissioner, Srinagar
- 4) District Magistrate, Srinagar. This is with reference to his letter No. DCS/JC/2022/1302 dated 05-09-2022.
- 5) General Manager, Government Press, Jammu *Srinagar* for publication in an extra ordinary issue of the Government Gazette.
- 6) SO Section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C)
- 7) Incharge Website

*Khursheed Ahmad Bhat*  
21/12

(Khursheed Ahmad Bhat)

Additional Secretary to Government